

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 4098
(TO BE ANSWERED ON 23.12.2015)

COOLING-OFF PERIOD FOR RETIRED BUREAUCRATS

4098. DR. P. VENUGOPAL:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government is examining a proposal to restore the two year restraint on retiring bureaucrats for taking up commercial employment; and
- (b) if so, the details thereof and the progress made in this regard?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR.JITENDRA SINGH)

(a) & (b): The Government has in the year 2006 and 2007 amended the relevant instructions applicable to officers of Group 'A' Central Civil Services/Posts and All India Services respectively whereby inter-alia provision was made that the permission will be required for post retirement commercial employment of a retired officer if Commercial Employment is to be taken up within one year of retirement. However, at present, there is no decision to increase this period to two years.
